

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**RA-37/2017 in  
OA-2299/2014**

**Reserved on : 22.03.2018.**

**Pronounced on : 02.04.2018.**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Smt. Usha,  
W/o Sh. Saroop Chand,  
H.No. 593, Vijay Nagar,  
Ghaziabad, UP. .... Review Applicant

(through Sh. Lalta Prasad, Advocate)

Versus

Union of India through

1. The General Manager,  
Northern Railway Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, State Entry Road,  
New Delhi. .... Respondents

(through Sh. Satpal Singh, Advocate)

**O R D E R**

**Ms. Praveen Mahajan, Member (A)**

The current Review Application has been filed by the review applicant seeking review of the Tribunal's order dated 19.12.2016 vide which OA-2299/2014 was dismissed.

2. Existence of error apparent on the face of record is *sine qua non* for entertainment of the review application.
3. I have heard the learned counsel for the parties. I have also perused the judgment under review as also the grounds of review. I do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.
4. Review Application is accordingly dismissed.

**(Praveen Mahajan)  
Member (A)**

/vinita/